

(9)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

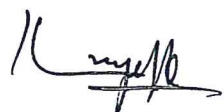

20.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/192/IB/2018  
NAME OF THE PETITIONER(S) : ARJUN CHEMICALS PVT LTD  
NAME OF THE RESPONDENT(S) : MSP PAPER MILL PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	Kumarpat R Chopra	Counsel for Corporate Debtor	
2.	ROHAN RATASEKARAN	Counsel for Petitioner	

ORDER

Counsels for both the parties present. As seen from the order dated 10.08.2018, a direction was given to the Counsel for the Applicant that in case the offer made by the Counsel for the Corporate Debtor is acceptable, the same should be communicated to the Corporate Debtor so that the Corporate Debtor can bring a Demand Draft for an amount of Rs. 2 lakhs. However, the Counsel for the Corporate Debtor has brought one Demand Draft for Rs. 2 lakhs but the Counsel for the Applicant has submitted that his client is not willing to accept the offer of Rs.10 lakhs made by the Corporate Debtor. Therefore, the chance of settlement has been lost by the parties. Matter is posted for arguments. Put up on **12.09.2018 at 10.30 A.M.**

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(CH. MOHD. SHERIFF TARIQ)  
MEMBER (JUDICIAL)